COVERNMENT OF WEST BENGAL

and the second

Law Department

Legislative

West Bengal Act VIII of 1958

THE R. C. KAR MEDICAL COLLEGE AND HOSPITAL ACT, 1958.

[Passed by the West Benyal Legislature.]

[Assent of the President was first published in the Calcutta Gazette, Extraordinary, of the 19th July, 1958.]

[19th July, 1958.]

An Act to make better provision for the control, management and maintenance of the institution, commonly known as the R. G. Kar Medical College, Calcutta, together with the hospitals and dispensaries attached thereto and used in connection therewith with a view to the promotion of public health and to take over for that purpose for a limited period the management of all the property belonging to the said institution or held for the benefit thereof.

Whereas it is expedient in the public interest to make better provision for the control, management and maintenance of the institution, commonly known as the R. G. Kar Medical College, Calcutta, together with the hospitals and dispensaries attached thereto and used in connection therewith with a view to the promotion of public health and to take over for that purpose for a limited period the management of all the property belonging to the said institution or held for the benefit thereof:

It is hereby enacted in the Ninth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

- 1. This Act may be called the R. G. Kar Medical College Short title. and Hospital Act, 1958.
 - 2. In this Act, unless the context otherwise requires,—

Definitions.

- (I) "appointed day" means the 12th day of May, 1958;
- (2) "the Committee" means the R. G. Kar Medical College and Hospital Committee appointed under section 5;
- (3) "the institution" means the R. G. Kar Medical College, Calcutta, together with the hospitals and dispensaries attached thereto and used in connection therewith and includes all lecture rooms, museums, laboratories, libraries, hostels and boarding houses used in connection with or as accessories to or adjuncts of the said college, hospitals or dispensaries.

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(Sections 3 \longrightarrow 5.)

Transfer.

- With effect from the appointed day and for a period of ten years thereafter-
 - (1) the institution together with—
 - (a) all lands thereof and appurtenant thereto and all buildings, erections and fixtures on such lands,
 - (b) all furniture, equipments, stores, drugs, monies and other assets of the institution, and
 - (c) all other properties and assets of the institution, which immediately before the appointed day vested in the Board of Trustees of the Medical Education Society of West Bengal, a Society registered under the Societies Registration Act, XXI of 1860,

- shall stand transferred to the State Government and shall remain under the control and management of the State Government;
- (2) all deeds of gift, endowment, bequest, trust or otherwise covering all properties and assets referred to in sub-clause (c) of clause (I) shall be construed as if they were executed in favour of the State Government;
- (3) all contracts, debts and liabilities of the institution shall be deemed to be contracts, debts and liabilities of the State Government;
- (4) the institution shall be run by the State Government as a State institution;
- (5) persons employed in the institution and continuing in office immediately before the appointed day, shall, subject to such terms and conditions, not being less advantageous than what they were entitled to immediately before the appointed day, as may be determined by the State Government in consultation with the Committee, be deemed to be employees of the State Government.

Use of properties transferred to the State Government.

4. All properties transferred to the State Government under this Act shall be utilised for the purposes for which they were being used immediately before the appointed day.

5. (1) The State Government shall, by notification in the Committee. Official Gazette, appoint a Committee to be called the R. G. Kar Medical College and Hospital Committee for the management of the institution in accordance with the provisions of this Act and the rules made thereunder:

> Provided that until a Committee is so appointed, the Director of Health Services, West Bengal, shall be in charge of the management of the institution.

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(Sections 6-10.)

- (2) The Committee shall consist of the following members, namely: -
 - (a) the Director of the Institute of Post-Graduate Medical Education and Research, ex-officio, who shall be the Chairman of the Committee;
 - (b) the Director of the School of Tropical Medicine, exofficio;
 - (c) two persons appointed by the State Government from amongst the senior members of the staff of the institution:
 - (d) one person to be nominated by the Corporation of Calcutta:
 - (e) one member of the Faculty in Medicine of the University of Calcutta nominated by the Vice-Chancellor of the said University;
 - (f) four persons interested in medical education and public health nominated by the State Government;
 - (g) the Principal, R. G. Kar Medical College, Calcutta, ex-officio, who shall be the Secretary to the Committee.
- 6. The members of the Committee, other than ex-officio Term of members, shall hold office during the pleasure of the office of the Governor:

members. of the Com-

Provided that any such member may resign his seat by mittee. giving notice in writing to the Chairman.

7. When the seat of a member of the Committee, other Casual vathan an ex-officio member, becomes vacant by reason of cancy. removal, death or resignation, the vacancy shall be filled in the manner in which the seat was originally filled.

The husiness of the Committee shall be conducted in Conduct of accordance with such rules as may be made by the State business Government under this Act and, subject to such rules, the and valida-Chairman shall authenticate all decisions of the Committee and take all executive actions on behalf of the Committee:

Provided that no expenditure not provided for in the budget sanctioned by the State Government shall he incurred without the previous sanction of the State Government.

9. If any difficulty arises in giving effect to the provi- Removal sions of this Act or the rules made thereunder, the State of difficul-Government may take such steps or issue such orders not ties. inconsistent with this Act as may be necessary for the removal of the difficulty.

The State Government may make rules for carrying Power to out the purposes of this Act.

make rules.

4 The R. G. Kar Medical College and Hospital Act, 1958.

[West Ben. Acl VIII of 1958.]

(Section 11.)

Repeal of West Bengal Ordinance III of 1958 and savings.

- 11. (1) The R. G. Kar Medical College and Hospital Ordinance, 1958, is hereby repealed.
- (2) Any rule made, any notification issued, any action taken or anything whatsoever done under any provision of the said Ordinance shall be deemed to have been made, issued, taken or done under the corresponding provision of this Act, as if this Act were in force on the day on which such rule, notification, action or thing was made, issued, taken or done.